

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

The Meeting No.05/AM-19 dated 07.06.2018 for the licensing year 2017-18 to consider the cases under Duty Exemption Schemes (Chapter-4) was actually held on 19.06.2018 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri J.D. Giri, Vice President	AEPC
2.	Shri Nand Lal, Consultant	DIPP
3.	Dr. Ram Asrey Lal, Sr. General Manager	AT&DC
4.	Shri S.K.Mohapatra, DDG	DGFT
5.	Shri Vinod Kumar Kashyap, FTDO	DGFT

At the outset the Minutes of NC-V Meeting No.04/AM-19 dated 24.05.2018 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No. 05/AM-19 dated 07.06.2018 was taken up for discussion in meeting actually held on 19.06.2018 and the decision taken in respect of each case is enumerated below:

MEETING NUMBER : 5/84-ALC3/2018 **MEETING DATE** : 07.06.2018

1	Case No.: 9/5/84-ALC3/2018	Party Name:KABADI SHANKARSA & CO.,	Meet No/Date:5/84-ALC3/2018 07.06.2018	Approved
	HQ File :01/84/050/00077/AM19/	RLA File :07/24/040/00170/AM16/	Lic.No/Date:0710108576 04.08.2015	
	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorisation as applied for. RA concerned to take further necessary action subject to compliance of other usual conditions.			

2	Case No.: 10/5/84-ALC3/2018	Party Name:KABADI SHANKARSA & CO.,	Meet No/Date:5/84-ALC3/2018 07.06.2018	Approved
	HQ File :01/84/050/00078/AM19/	RLA File :07/24/040/00229/AM16/	Lic.No/Date:0710108899 14.10.2015	
	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorisation as applied for. RA concerned to take further necessary action subject to compliance of other usual conditions.			

3

Case No.:8/5/84-ALC3/2018	Party Name:TEXPORT OVERSEAS PVT.LTD,	Meet No/Date:5/84- ALC3/2018 07.06.2018	Approved	
HQ File :01/84/050/00076/AM19/	RLA File :07/24/040/00416/AM16/	Lic.No/Date:0710109547 22.03.2016		
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorisation as under :				
Export Item : Ladies Jacket Made From 100% Cotton Dyed Twill Woven Fabric Quantity : 10800.00Numbers				
Import Item:				
Sl.No.	Import Item Name.	Qty	UOM	Quantity allowed
1	100% COTTON DYED TWILL WOVEN	29100.000	SQM	As applied

	FABRIC, WIDTH : 58 INCH, GSM : 203 (+/- 5%)			
2	ZIPPER	10800.000	Number	Net to Net basis
3	EYELET	228.000	Gross	
4	100% POLYESTER NON WOVEN FUSIBLE INTERLINING	2700.000	Yard	Net+1%
5	SNAP FASTNERS	300.000	Gross	As applied +1% with accountability

RA concerned to take further necessary action subject to compliance of other usual conditions.

Case No.:21/12/84-ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:5/84-ALC3/2018 07.06.2018	Approved
HQ File :01/84/050/00212/AM17/	RLA File :35/24/040/00025/AM17/	Lic.No/Date:3510045009 17.08.2016	
<p>Decision : Committee considered the case as per agenda along with other relevant papers. This case had been referred to the O/o Textile Commissioner, Mumbai for their technical comments. However, it is observed that inspite of repeated reminders even at Senior Level, O/o Textile Commissioner, Mumbai has failed to respond. This has caused undue delay in taking a final decision in this case. Accordingly, Committee examined the matter and decided to ratify the norms for the above advance Authorisation as under :</p> <p>4 Export Item : As per advance Authorisation Import item :</p> <p>1 and 3 to 10 applied for Item 2 –Raw Cotton as 1.26 Kgs /Kg of cotton content of export product.</p> <p>Firm is requested to properly maintain the documents / records e.g. item wise Production and Consumption records of the export item under this advance authorisation as record shall be audited by a joint team of officers after a period of six months from the date of publication of this Minute on the website of DGFT.</p> <p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>			

Case No.:29/20/84-ALC3/2016	Party Name:AMRITT INDIA ASSOCIATES PRIVATE LIMITED	Meet No/Date:5/84-ALC3/2018 07.06.2018	Status: Deferred
HQ File :01/84/050/00372/AM17/	RLA File :05/23/040/00090/AM17/	Lic.No/Date:0510399970 03.10.2016	Defer Date: 05.07.2018
<p>Decision : Committee considered the case as per agenda alongwith other relevant papers and noted firm was allowed personal hearing to firm with direction to bring 12"x12" sample of the carpet alongwith calculation details for finalization of the case. Firm is allowed last opportunity to attend hearing and requested to furnish the weight of yarn of synthetic staple fiber and multiple folded yarn in the export product. The case stands deferred for re-listing on 05.07.2018.</p>			

Case No.:36/20/84-ALC3/2016	Party Name:ARVIND LIMITED	Meet No/Date:5/84-ALC3/2018 07.06.2018	Status: Deferred
HQ File	RLA File	Lic.No/Date:0810138963	Defer Date:

:01/84/050/00379/AM17/	:08/24/040/00297/AM17/	25.10.2016	05.07.2018
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Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was allowed the personal hearing with direction to bring the sample export product, details of wastage at each stage for finalization of the case. Firm requested to given another date due to non availability of the technical person to explain the case. Committee allowed another hearing. The case stands deferred for re-listing on 05.07.2018.

Case No.:7/3/84-ALC3/2017	Party Name:LAHOTI OVERSEAS LTD.	Meet No/Date:5/84-ALC3/2018 07.06.2018	Approved												
HQ File :01/84/050/00012/AM18/	RLA File :03/95/040/00878/AM17/	Lic.No/Date:0310811045 08.02.2017													
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorisation as under :															
7	<table><tr><th>Sl.No.</th><th>Export Item Name.</th><th>Qty (in Kg)</th><th>Sl. No.</th><th>Import Item Name.</th><th>Qty allowed (in Kg)</th></tr><tr><td>1</td><td>Combed 12/1 + 55 dtex pva yarn</td><td>38448.000</td><td>1</td><td>100% Polyvinyl Alcohol pva water soluble multifilament yarn "solvorn" 55 dtex</td><td>3844.8kg+1%</td></tr></table>			Sl.No.	Export Item Name.	Qty (in Kg)	Sl. No.	Import Item Name.	Qty allowed (in Kg)	1	Combed 12/1 + 55 dtex pva yarn	38448.000	1	100% Polyvinyl Alcohol pva water soluble multifilament yarn "solvorn" 55 dtex	3844.8kg+1%
Sl.No.	Export Item Name.	Qty (in Kg)	Sl. No.	Import Item Name.	Qty allowed (in Kg)										
1	Combed 12/1 + 55 dtex pva yarn	38448.000	1	100% Polyvinyl Alcohol pva water soluble multifilament yarn "solvorn" 55 dtex	3844.8kg+1%										
RA concerned to take further necessary action subject to compliance of other usual conditions.															

Case No.:5/5/84-ALC3/2018	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:5/84-ALC3/2018 07.06.2018	Approved
8	HQ File :01/84/050/00073/AM19/	RLA File :07/24/040/00366/AM17/	Lic.No/Date:0710111113 10.02.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorisation as applied for as per CAD for Style No.SY1092 and WL0106. GSM Should match in import and export. RA concerned to take further necessary action subject to compliance of other usual conditions.			

Case No.:7/5/84-ALC3/2018	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:5/84-ALC3/2018 07.06.2018	Approved
9	HQ File :01/84/050/00075/AM19/	RLA File :07/24/040/00389/AM17/	Lic.No/Date:0710111216 01.03.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorisation as applied for as per CAD for Style No.WB1075,WG3190 and D3767068. GSM Should match in import and export. RA concerned to take further necessary action subject to compliance of other usual conditions.			

Case No.:6/5/84-ALC3/2018	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:5/84-ALC3/2018 07.06.2018	Approved
10	HQ File :01/84/050/00074/AM19/	RLA File :07/24/040/00400/AM17/	Lic.No/Date:0710111276 14.03.2017

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Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorisation as applied for as per CAD for Style No.WM6045. GSM Should match in import and export.
RA concerned to take further necessary action subject to compliance of other usual conditions.

Case No.:12/5/84-ALC3/2018	Party Name:SECURITY PRODUCTS PVT. LTD.	Meet No/Date:5/84-ALC3/2018 07.06.2018	Approved
HQ File :01/84/050/00080/AM19/	RLA File :03/95/040/00976/AM17/	Lic.No/Date:0310812064 24.03.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that norms for the export of Security Thread with Magnetic Coating (90000) KM) was approved in the meeting No. 24 dated 23.02.2017 allowing wastage of 12.88% in ink. Accordingly Committee decided to **ratify** the norms for the above advance authorisation as per DIPP comments vide their F.No. 7/208/2018-TSW dated 14.06.2018 as under :

Item of Export	Quantity	Item of Import	Quantity
Security Thread with Magnetic Coating (90000) KM)	6822.00 (KGS)	1. UN 1210 Printing Ink COMAG 110S0045	575.120 KGS.
		2. LUMILUX YELLOW GREEN CD 394	22.5206 KGS.
		3. SCANNING COMPOUND SC-27	28.180 KGS
		4. METALLISED POLYETER FLIM-10 MICRON	2922.540 KGS
		5. CLEAR POLYETER FLIM-8 MICRON	4074.100 KGS
		6. SPOOL HKV 200 ABS	Net to Net

RA concerned to take further necessary action subject to compliance of other usual conditions.

Case No.:1/25/84-ALC3/2017	Party Name:JNG FOOTWEAR (INDIA)	Meet No/Date:5/84-ALC3/2018 07.06.2018	Status: Deferred
HQ File :01/84/050/00353/AM18/	RLA File :05/23/040/00087/AM18/	Lic.No/Date:0510403012 02.06.2017	Defer Date: 05.07.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked to the furnish the following information:

- Manufacturing process indicating stage wise wastage of raw materials.
- Import content in the each export product separately.
- Complete calculation for requirement of import item in export product.

Committee decided to send a final reminder to firm and defer the case. The case stands deferred for re-listing on 05.07.2018.

Case No.: 12/11/84-ALC3/2017	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date: 5/84-ALC3/2018 07.06.2018	Approved
HQ File :01/84/050/00131/AM18/	RLA File :35/24/040/00013/AM18/	Lic.No/Date:3510045206 25.07.2017	
<p>Decision : Committee considered the case as per agenda along with other relevant papers. This case had been referred to the O/o Textile Commissioner, Mumbai for their technical comments. However, it is observed that inspite of repeated reminders even at Senior Level, O/o Textile Commissioner, Mumbai has failed to respond. This has caused undue delay in taking a final decision in this case. Accordingly, Committee examined the matter and decided to ratify the norms for the above advance Authorisation as under :</p> <p>13 Export Item : As per advance Authorisation Import item :</p> <p>Item 1 - Raw Cotton as 1.26 Kgs /Kg of cotton content of export product. Item - 2 to 6 As applied</p> <p>Firm is requested to properly maintain the documents / records e.g. item wise Production and Consumption records of the export item under this advance authorisation as record shall be audited by a joint team of officers after a period of six months from the date of publication of this Minute on the website of DGFT. RA concerned may take necessary action subject to compliance of other usual conditions.</p>			

Case No.: 11/11/84-ALC3/2017	Party Name: JPM EXPORTS PRIVATE LIMITED	Meet No/Date: 5/84-ALC3/2018 07.06.2018	Approved
HQ File :01/84/050/00130/AM18/	RLA File :02/24/040/00078/AM18/	Lic.No/Date:0210207776 01.08.2017	
<p>14 Decision : Committee considered the case as per agenda alongwith other relevant papers and representative from the firm attended the personal hearing on 24.05.2018 and shown the sample, CAD and laymarker for the export product. Accordingly, Committee decided to ratify the norms for the above advance authorisation as applied for as per CAD. GSM Should match in import and export. RA concerned to take further necessary action subject to compliance of other usual conditions.</p>			

Case No.: 1/13/84-ALC3/2017	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date: 5/84-ALC3/2018 07.06.2018	Approved
HQ File :01/84/050/00151/AM18/	RLA File :35/24/040/00015/AM18/	Lic.No/Date:3510045214 23.08.2017	
<p>15 Decision : Committee considered the case as per agenda along with other relevant papers. This case had been referred to the O/o Textile Commissioner, Mumbai for their technical comments. However, it is observed that inspite of repeated reminders even at Senior Level, O/o Textile Commissioner, Mumbai has failed to respond. This has caused undue delay in taking a final decision in this case. Accordingly, Committee examined the matter and decided to ratify the norms for the above advance Authorisation as under :</p> <p>Export Item : As per advance Authorisation Import item :</p> <p>Item 1 –Raw Cotton as 1.26 Kgs /Kg of cotton content of export product. Item 3 to 11 As applied</p> <p>Firm is requested to properly maintain the documents / records e.g. item wise Production and Consumption records of the export item under this advance authorisation as record shall be</p>			

audited by a joint team of officers after a period of six months from the date of publication of this Minute on the website of DGFT.
RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:37/3/84-ALC3/2018	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:5/84-ALC3/2018 07.06.2018	Approved
HQ File :01/84/050/00051/AM19/	RLA File :35/24/040/00016/AM18/	Lic.No/Date:3510045216 29.08.2017	
17			
Decision : Committee considered the case as per agenda along with other relevant papers. This case had been referred to the O/o Textile Commissioner, Mumbai for their technical comments. However, it is observed that inspite of repeated reminders even at Senior Level, O/o Textile Commissioner, Mumbai has failed to respond. This has caused undue delay in taking a final decision in this case. Accordingly, Committee examined the matter and decided to ratify the norms for the above advance Authorisation as under :			
Export Item : As per advance Authorisation			
Import item :			
Item 1 –Raw Cotton as 1.26 Kgs /Kg of cotton content of export product.			
Item 3 to 11 As applied			
Firm is requested to properly maintain the documents / records e.g. item wise Production and Consumption records of the export item under this advance authorisation as record shall be audited by a joint team of officers after a period of six months from the date of publication of this Minute on the website of DGFT.			
RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:23/19/84-ALC3/2017	Party Name:UNICARE FIRE SAFETY (INDIA) P. LTD.	Meet No/Date:5/84-ALC3/2018 07.06.2018	Status: Deferred
HQ File :01/84/050/00236/AM18/	RLA File :05/24/040/00236/AM18/	Lic.No/Date:0510403834 29.08.2017	Defer Date: 05.07.2018
16			
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked to the furnish the following information:			
i. Content of import item 2 (Yarn) in the export product.			
ii. Complete calculation for requirement of import item in export product.			
Committee decided to send a final reminder to firm and defer the case. The case stands deferred for re-listing on 05.07.2018.			

Case No.:15/17/84-ALC3/2017	Party Name:JINDAL POLY FILMS LTD.	Meet No/Date:5/84-ALC3/2018 07.06.2018	Status: Deferred
HQ File :01/84/050/00179/AM18/	RLA File :05/23/040/00228/AM18/	Lic.No/Date:0510403977 08.09.2017	Defer Date: 05.07.2018
18			
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked to the furnish the following information:			
i) Manufacturing process indicating stagewise wastage of imported and indigenous items, if any.			

- ii) Complete calculation for requirement of raw materials.
 iii) Production of the export item, vis-à-vis, consumption of raw material (both imported & indigenous) during the past three years duly certified by a Chartered Accountant.

Committee decided to send a final reminder to firm and defer the case. The case stands deferred for re-listing on 05.07.2018.

Case No.:18/17/84-ALC3/2017	Party Name:ARVIND LIMITED	Meet No/Date:5/84-ALC3/2018 07.06.2018	Approved
HQ File :01/84/050/00182/AM18/	RLA File :08/24/040/00186/AM18/	Lic.No/Date:0810141117 10.10.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorisation as under :

Sl. No.	Export Item Name.	Qty (in Kg)	Sl. No.	Import Item Name.	Qty (in Kg)	Wastage allowed
1	Filter Bag	11459.00	1	Nonwoven Fabrics made of Manmade Poly Phenylene Sulfide Fibre Needleloom felt and stitch bonded fibre fabrics	12128.090	1%
			2	Snap band	143.010	Net to Net
			3	PTFE Sewing Thread	95.340	Net+.5%
			4	e-PTFE Membrane	94.420	Net+1%
			5	Double Sided tape This Advanced Authorisation is issued as per PARA 4 07 of HBP 2015 2020 with condition for fixation of norms by NC New Delhi	11.570	Net+.5%

RA concerned may take necessary action subject to compliance of other usual conditions.

20

Case No.:25/17/84-ALC3/2017	Party Name:ARVIND LIMITED	Meet No/Date:5/84-ALC3/2018 07.06.2018	Approved			
HQ File :01/84/050/00189/AM18/	RLA File :08/24/040/00183/AM18/	Lic.No/Date:0810141116 10.10.2017				
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorisation as under :						
Sl. No.	Export Item	Quantity (in Kg)	Sl. No.	Import Item	Quantity (in Kg)	Wastage allowed
1.	Filter Bag	11388.00	1.	Nonwoven Fabrics made of Manmade Poly Phenylene Sulfide Fibre Needleloom felt and stitch bonded fibre fabrics	12040.530	1%
			2.	Snap Band	165.810	Net to Net
			3.	PTFE Sewing Thread	82.900	Net+.5%
			4.	e-PTFE Membrane	93.840	Net+1%

	5.	Double Sided tape This Advanced Authorisation is issued as per PARA 4 07 of HBP 2015 2020 with condition for fixation of norms by NC New Delhi	11.500	Net+.5%
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RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.: 1/19/84-ALC3/2017	Party Name: PALA DECOR PVT. LTD	Meet No/Date: 5/84- ALC3/2018 07.06.2018	Status: Deferred
HQ File :01/84/050/00214/AM18/	RLA File :05/24/040/00332/AM18/	Lic.No/Date: 0510404407 30.10.2017	Defer Date: 05.07.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked to the furnish the following information: <ul style="list-style-type: none"> i) Manufacturing process indicating stagewise wastage of imported and indigenous items, if any. ii) Process flow chart indicating stagewise wastage and iii) Justification for claiming 20% wastage of raffia grass. <p>Committee decided to send a final reminder to firm and defer the case. The case stands deferred for re-listing on 05.07.2018.</p>			

Case No.: 3/21/84-ALC3/2017	Party Name: ASHIM KAR & INDUSTRIES PVT. LTD.,	Meet No/Date: 5/84- ALC3/2018 07.06.2018	Status: Deferred
HQ File :01/84/050/00240/AM18/	RLA File :02/24/040/00127/AM18/	Lic.No/Date: 0210207964 09.11.2017	Defer Date: 05.07.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked to the furnish the following information: <ul style="list-style-type: none"> i) Manufacturing process indicating stagewise wastage of imported items. ii) Complete calculation for requirement of raw materials iii) Production of the export item, vis-à-vis, consumption of raw material (both imported & indigenous) during the past three years duly certified by a Chartered Accountant. <p>Committee decided to send a final reminder to firm and defer the case. The case stands deferred for re-listing on 05.07.2018.</p>			

Case No.: 9/19/84-ALC3/2017	Party Name: LAVIOSA INDIA PRIVATE LIMITED	Meet No/Date: 5/84- ALC3/2018 07.06.2018	Status: Deferred
HQ File :01/84/050/00222/AM18/	RLA File :08/24/040/00237/AM18/	Lic.No/Date: 0810141299 10.11.2017	Defer Date: 05.07.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked to the furnish the following information: <ul style="list-style-type: none"> i) Manufacturing process indicating stagewise wastage of imported and indigenous items, if any. ii) Complete calculation for requirement of raw materials. 			

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- iii) Import content in the export product.
- iii) Production of the export item, vis-à-vis, consumption of raw material (both imported & indigenous) during the past three years duly certified by a Chartered Accountant.

Committee decided to send a final reminder to firm and defer the case. The case stands deferred for re-listing on 05.07.2018.

24	Case No.:11/19/84-ALC3/2017	Party Name:S.K. EXPORTS	Meet No/Date:5/84-ALC3/2018 07.06.2018	Approved
	HQ File :01/84/050/00224/AM18/	RLA File :06/24/040/00037/AM18/	Lic.No/Date:0610038737 14.11.2017	
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorisation as applied for. GSM Should match in import and export. RA concerned to take further necessary action subject to compliance of other usual conditions.				

25	Case No.:51/21/84-ALC3/2017	Party Name:ASHAPURA INTERNATIONAL LIMITED,	Meet No/Date:5/84-ALC3/2018 07.06.2018	Status: Deferred
	HQ File :01/84/050/00288/AM18/	RLA File :03/94/040/00597/AM18/	Lic.No/Date:0310817119 16.11.2017	Defer Date: 05.07.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked to the furnish the following information: <ul style="list-style-type: none"> i) Manufacturing process indicating stagewise wastage of imported and indigenous items, if any. ii) Complete calculation for requirement of raw materials. iii) Import content in the export product. Committee decided to send a final reminder to firm and defer the case. The case stands deferred for re-listing on 05.07.2018.				

26	Case No.:48/21/84-ALC3/2017	Party Name:BRIGHT CHOICE OVERSEAS	Meet No/Date:5/84-ALC3/2018 07.06.2018	Status: Deferred
	HQ File :01/84/050/00285/AM18/	RLA File :03/94/040/00720/AM18/	Lic.No/Date:0310817644 08.12.2017	Defer Date: 05.07.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked to the furnish the furnish CAD and sketch export product Committee decided to send a reminder to firm and defer the case. The case stands deferred for re-listing on 05.07.2018.				

27	Case No.:3/3/84-ALC3/2018	Party Name:SURE SAFETY INDIA PVT LTD	Meet No/Date:5/84-ALC3/2018 07.06.2018	Status: Deferred
	HQ File :01/84/050/00017/AM19/	RLA File :34/24/040/00248/AM18/	Lic.No/Date:3410043696 11.12.2017	Defer Date: 05.07.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked to the furnish the following information:				

- i) Manufacturing process indicating stagewise wastage of imported and indigenous items, if any.
- ii) Requirement of input in export item.
- iii) CAD, sketch of export product.

Committee decided to send a final reminder to firm and defer the case. The case stands deferred for re-listing on 05.07.2018.

28	Case No.:54/21/84-ALC3/2017	Party Name:TECHFAB (INDIA) INDUSTRIES LTD	Meet No/Date:5/84-ALC3/2018 07.06.2018	Status: Deferred
	HQ File :01/84/050/00291/AM18/	RLA File :03/95/040/00762/AM18/	Lic.No/Date:0310817853 18.12.2017	Defer Date: 05.07.2018
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked to the furnish the following information: <ul style="list-style-type: none"> i. Stagewise wastage of raw material in manufacturing process clearly indicating process of chemical inputs (both imported & indigenous). ii. Production of export item vis-à-vis consumption of raw materials (both imported & indigenous) duly certified by Chartered Engineer for the last three years. <p>Committee decided to send a final reminder to firm and defer the case. The case stands deferred for re-listing on 05.07.2018.</p>			

29	Case No.:38/21/84-ALC3/2017	Party Name:JPM EXPORTS PRIVATE LIMITED	Meet No/Date:5/84-ALC3/2018 07.06.2018	Approved
	HQ File :01/84/050/00275/AM18/	RLA File :02/24/040/00151/AM18/	Lic.No/Date:0210208067 20.12.2017	
	Decision : Committee considered the case as per agenda alongwith other relevant papers and representative from the firm attended the personal hearing on 24.05.2018 and shown the sample, CAD and laymarker for the export product. Accordingly, Committee decided to ratify the norms for the above advance authorisation as applied for as per CAD. GSM Should match in import and export. RA concerned to take further necessary action subject to compliance of other usual conditions.			

30	Case No.:28/21/84-ALC3/2017	Party Name:MADE BY INDIA	Meet No/Date:5/84-ALC3/2018 07.06.2018	Approved
	HQ File :01/84/050/00265/AM18/	RLA File :05/24/040/00438/AM18/	Lic.No/Date:0510405033 21.12.2017	
	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorisation as applied for as per CAD. GSM Should match in import and export. RA concerned to take further necessary action subject to compliance of other usual conditions.			

31	Case No.:46/21/84-ALC3/2017	Party Name:JPM EXPORTS PRIVATE LIMITED	Meet No/Date:5/84-ALC3/2018 07.06.2018	Approved
	HQ File :01/84/050/00283/AM18/	RLA File :02/24/040/00157/AM18/	Lic.No/Date:0210208087 27.12.2017	
	Decision : Committee considered the case as per agenda alongwith other relevant papers and			

representative from the firm attended the personal hearing on 24.05.2018 and shown the sample, CAD and laymarker for the export product. Accordingly, Committee decided to decided to **ratify** the norms for the above advance authorisation as applied for as per CAD. GSM Should match in import and export.

RA concerned to take further necessary action subject to compliance of other usual conditions.

32	Case No.:29/21/84-ALC3/2017	Party Name:PRECISE SEAMLESS APPARELS PVT LTD	Meet No/Date:5/84-ALC3/2018 07.06.2018	Approved
	HQ File :01/84/050/00266/AM18/	RLA File :05/24/040/00470/AM18/	Lic.No/Date:0510405133 28.12.2017	
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorisation as applied for. RA concerned to take further necessary action subject to compliance of other usual conditions.				

33	Case No.:25/21/84-ALC3/2017	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:5/84-ALC3/2018 07.06.2018	Status: Deferred
	HQ File :01/84/050/00262/AM18/	RLA File :02/24/040/00153/AM18/	Lic.No/Date:0210208094 01.01.2018	Defer Date: 05.07.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was allowed personal haring and firm was asked to furnish CAD and sketch export product. Committee decided to allow last opportunity to attend the hearing on 05.07.2018 The case stands deferred for re-listing on 05.07.2018.				

34	Case No.:20/25/84-ALC3/2017	Party Name:OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:5/84-ALC3/2018 07.06.2018	Approved
	HQ File :01/84/050/00372/AM18/	RLA File :05/24/040/00520/AM18/	Lic.No/Date:0510405479 31.01.2018	
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorisation as applied for item 1 to 5 and item 6 not allowed as export product and import product are same. GSM should match in import and export. RA concerned to take further necessary action subject to compliance of other usual conditions.				

35	Case No.:6/25/84-ALC3/2017	Party Name:JAGGA FOOTWEAR (P) LTD.	Meet No/Date:5/84-ALC3/2018 07.06.2018	Status: Deferred
	HQ File :01/84/050/00358/AM18/	RLA File :05/23/040/00434/AM18/	Lic.No/Date:0510405512 02.02.2018	Defer Date: 05.07.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked to the furnish the following information:				
<ul style="list-style-type: none"> i. Manufacturing process indicating stage wise wastage of raw materials. ii. Import content in the each export product separately. iii. Complete calculation for requirement of import item in export product. 				
Committee decided to send a final reminder to firm and defer the case. The case stands deferred for re-listing on 05.07.2018.				

36	Case No.:18/25/84-ALC3/2017	Party Name:SAI INTERNATIONAL	Meet No/Date:5/84-ALC3/2018 07.06.2018	Status: Deferred
	HQ File :01/84/050/00370/AM18/	RLA File :05/24/040/00548/AM18/	Lic.No/Date:0510405557 07.02.2018	Defer Date: 05.07.2018
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked to the furnish the following information: <ul style="list-style-type: none"> i. Manufacturing process indicating stage wise wastage of raw materials. ii. Import content in the each export product separately. iii. Complete calculation for requirement of import item in export product. Committee decided to send a final reminder to firm and defer the case. The case stands deferred for re-listing on 05.07.2018.			

37	Case No.:30/25/84-ALC3/2017	Party Name:C.L. INTERNATIONAL	Meet No/Date:5/84-ALC3/2018 07.06.2018	Status: Deferred
	HQ File :01/84/050/00382/AM18/	RLA File :05/23/040/00439/AM18/	Lic.No/Date:0510405584 08.02.2018	Defer Date: 05.07.2018
	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the following information: <ul style="list-style-type: none"> i. Import content in the each raw material in the export product. ii. Weight of the plastic parts and other material in the export product. iii. Production / consumption data duly certified by Chartered Engineer for the last three years. The case stands deferred for re-listing on 05.07.2018.			

38	Case No.:3/25/84-ALC3/2017	Party Name:A.M.VINYL PVT.LTD.,	Meet No/Date:5/84-ALC3/2018 07.06.2018	Status: Deferred
	HQ File :01/84/050/00355/AM18/	RLA File :05/23/040/00357/AM18/	Lic.No/Date:0510405598 09.02.2018	Defer Date: 05.07.2018
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 05.07.2018.			

39	Case No.:4/25/84-ALC3/2017	Party Name:A.M.VINYL PVT.LTD.,	Meet No/Date:5/84-ALC3/2018 07.06.2018	Status: Deferred
	HQ File :01/84/050/00356/AM18/	RLA File :05/23/040/00358/AM18/	Lic.No/Date:0510405599 09.02.2018	Defer Date: 05.07.2018
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 05.07.2018.			

40	Case No.:31/25/84-ALC3/2017	Party Name:KERALA BALERS PRIVATE LIMITED	Meet No/Date:5/84-ALC3/2018 07.06.2018	Status: Deferred
	HQ File :01/84/050/00383/AM18/	RLA File :10/24/040/00064/AM18/	Lic.No/Date:1010059893 21.02.2018	Defer Date: 05.07.2018
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked to the furnish the following information: <ul style="list-style-type: none"> i. Manufacturing process indicating stage wise wastage of raw materials. ii. Complete calculation for requirement of import item in export product. iii. Production / consumption data duly certified by Chartered Engineer for the last three years. Committee decided to send a final reminder to firm and defer the case. The case stands deferred for re-listing on 05.07.2018.			

41	Case No.:7/3/84-ALC3/2018	Party Name:A.M.VINYL PVT.LTD.,	Meet No/Date:5/84-ALC3/2018 07.06.2018	Status: Deferred
	HQ File :01/84/050/00021/AM19/	RLA File :05/23/040/00475/AM18/	Lic.No/Date:0510405779 06.03.2018	Defer Date: 05.07.2018
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 05.07.2018.			

42	Case No.:12/3/84-ALC3/2018	Party Name:A.M.VINYL PVT.LTD.,	Meet No/Date:5/84-ALC3/2018 07.06.2018	Status: Deferred
	HQ File :01/84/050/00026/AM19/	RLA File :05/23/040/00476/AM18/	Lic.No/Date:0510405777 06.03.2018	Defer Date: 05.07.2018
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 05.07.2018.			

43	Case No.:27/3/84-ALC3/2018	Party Name:A.M.VINYL PVT.LTD.,	Meet No/Date:5/84-ALC3/2018 07.06.2018	Status: Deferred
	HQ File :01/84/050/00041/AM19/	RLA File :05/23/040/00477/AM18/	Lic.No/Date:0510405778 06.03.2018	Defer Date: 05.07.2018
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 05.07.2018.			

44	Case No.:24/3/84-ALC3/2018	Party Name:HIGHPERFORMANCE TEXTILES PRIVATE LIMITED	Meet No/Date:5/84-ALC3/2018 07.06.2018	Status: Deferred
	HQ File :01/84/050/00038/AM19/	RLA File :05/23/040/00456/AM18/	Lic.No/Date:0510405785 06.03.2018	Defer Date: 05.07.2018

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Decision : Committee considered the case as per agenda alongwith other relevant papers and noted case has been referred to DIPP for comments.. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 05.07.2018.

45	Case No.: 17/3/84-ALC3/2018	Party Name:LAVIOSA INDIA PRIVATE LIMITED	Meet No/Date:5/84-ALC3/2018 07.06.2018	Status: Deferred
	HQ File :01/84/050/00031/AM19/	RLA File :08/24/040/00350/AM18/	Lic.No/Date:0810142116 06.03.2018	Defer Date: 05.07.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted reply of the deficiency letter received and same is being examined by DIPP. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 05.07.2018.				

46	Case No.: 4/1/84-ALC3/2018	Party Name:JPM EXPORTS PRIVATE LIMITED	Meet No/Date:5/84-ALC3/2018 07.06.2018	Approved
	HQ File :01/84/050/00004/AM19/	RLA File :02/24/040/00196/AM18/	Lic.No/Date:0210208261 07.03.2018	
Decision : Committee considered the case as per agenda alongwith other relevant papers and representative from the firm attended the personal hearing on 24.05.2018 and shown the sample, CAD and laymarker for the export product. Accordingly, Committee decided to decided to ratify the norms for the above advance authorisation as applied for as per CAD. GSM Should match in import and export. RA concerned to take further necessary action subject to compliance of other usual conditions.				

47	Case No.: 5/3/84-ALC3/2018	Party Name:H. R. FAB	Meet No/Date:5/84-ALC3/2018 07.06.2018	Approved
	HQ File :01/84/050/00019/AM19/	RLA File :52/24/040/00081/AM18/	Lic.No/Date:5210042555 09.03.2018	
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorisation as applied for RA concerned to take further necessary action subject to compliance of other usual conditions.				

48	Case No.: 2/5/84-ALC3/2018	Party Name:P.K.OVERSEAS	Meet No/Date:5/84-ALC3/2018 07.06.2018	Status: Deferred
	HQ File :01/84/050/00070/AM19/	RLA File :05/24/040/00614/AM18/	Lic.No/Date:0510405901 16.03.2018	Defer Date: 05.07.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 05.07.2018.				

49	Case No.: 1/3/84-ALC3/2018	Party Name:K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:5/84-ALC3/2018 07.06.2018	Approved
	HQ File :01/84/050/00015/AM19/	RLA File :04/24/040/00263/AM18/	Lic.No/Date:0410164110 20.03.2018	

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 05.07.2018.

50	Case No.:21/3/84-ALC3/2018	Party Name:ASHUTOSH FIBER PVT. LTD.	Meet No/Date:5/84-ALC3/2018 07.06.2018	Rejected
	HQ File :01/84/050/00035/AM19/	RLA File :08/24/040/00363/AM18/	Lic.No/Date:0810142209 22.03.2018	
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that nomenclature of the export product is vague as tex yarn can be any type of yarn. Accordingly, Committee decided to reject the case. RA concerned to take further necessary action subject to compliance of other usual conditions.				

51

Case No.:13/3/84-ALC3/2018	Party Name:GANGA ACROWOOLS LIMITED	Meet No/Date:5/84-ALC3/2018 07.06.2018	Approved			
HQ File :01/84/050/00027/AM19/	RLA File :30/24/040/00045/AM18/	Lic.No/Date:3010104283 27.03.2018				
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorisation as under :						
Sl. No.	Export Item Name.	Quantity (in Kg)	Sl. No.	Import Item Name.	Quantity (in Kg)	Wastage allowed
1	Blended Wool Acrylic Nylon Yarn Grey (Core Spun) (Under Worsted System) The Net Content of Wool Tops, Acrylic Fibre and Nylon Filament Yarn not less than 3750.000 Kgs,7500.000 Kgs and 3750.000 Kgs respectively Including HS Code 55112000	15000.000	1	Wool Tops 18-30 Micron	4115.625	As applied
			2	Acrylic Fibre (2-4 D)	8456.250	
			3	Nylon Filament Yarn (Nylon 66 or Nylon 6)	4040.625	1%

RA concerned to take further necessary action subject to compliance of other usual conditions.

52	Case No.:14/3/84-ALC3/2018	Party Name:GANGA ACROWOOLS LIMITED	Meet No/Date:5/84-ALC3/2018 07.06.2018	Approved
	HQ File :01/84/050/00028/AM19/	RLA File :30/24/040/00044/AM18/	Lic.No/Date:3010104282 27.03.2018	

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Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorisation as under :

Sl. No.	Export Item Name.	Quantity (in Kg)	Sl. No.	Import Item Name	Quantity (in Kg)	Wastage allowed
1	Blended Wool Acrylic Nylon Yarn Dyed (Core Spun) (Under Worsted System) The Net Content of Wool Tops, Acrylic Fibre and Nylon Filament Yarn not less than 3750.000 Kgs, 7500.000 Kgs and 3750.000 Kgs respectively. Including HS Code 55112000	15000.00	1	Wool Tops 18-30 Micron	4153.125	As applied
			2	Acrylic Fibre (2-4 D)	8531.250	
			3	Nylon Filament Yarn (Nylon 66 or Nylon 6)	4078.125	1% each of weight of export product
			4	MISC.CHEMICALS (RETARDER/LEVELLING AGENT),SOFTENER (HYDROPHYLLICATIONIC/BULKY/SILICON), ANTI-STATIC AGENT Textile Auxiliaries	750.000	As applied
			5	Cationic Dyes of 100% Strength Textile Auxiliaries	150.000	
			6	Metal Complex /Reactive Dyes 100% Strength Textile Auxiliaries	150.000	

RA concerned to take further necessary action subject to compliance of other usual conditions.

53	Case No.:29/3/84-ALC3/2018	Party Name:PRECISE SEAMLESS APPARELS PVT LTD	Meet No/Date:5/84-ALC3/2018 07.06.2018	Status: Deferred
	HQ File :01/84/050/00043/AM19/	RLA File :05/24/040/00648/AM18/	Lic.No/Date:0510406016 28.03.2018	Defer Date: 05.07.2018
	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to allow the personal hearing to firm for explanation of their case for 05.07.2018 and representative well conversant with technical aspect of the product may be asked to attend the hearing. The case stands deferred for re-listing on 05.07.2018.			

54	Case No.:30/3/84-ALC3/2018	Party Name:PRECISE	Meet No/Date:5/84-	Status:
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	SEAMLESS APPARELS PVT LTD	ALC3/2018 07.06.2018	Deferred
HQ File :01/84/050/00044/AM19/	RLA File :05/24/040/00647/AM18/	Lic.No/Date:0510406015 28.03.2018	Defer Date: 05.07.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to to allow the personal hearing to firm for explanation of their case for 05.07.2018 and representative well conversant with technical aspect of the product may be asked to attend the hearing. The case stands deferred for re-listing on 05.07.2018.			

Case No.:31/3/84-ALC3/2018	Party Name:RICHA & CO	Meet No/Date:5/84-ALC3/2018 07.06.2018	Approved
HQ File :01/84/050/00045/AM19/	RLA File :05/24/040/00639/AM18/	Lic.No/Date:0510406023 28.03.2018	
55	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorisation as applied for as per CAD for Style No.467067, 467069, 136D006, 461598, 471862 and 18C68302. GSM Should match in import and export. RA concerned to take further necessary action subject to compliance of other usual conditions.		

Case No.:11/5/84-ALC3/2018	Party Name:KANPUR PLASTIPACK LTD	Meet No/Date:5/84-ALC3/2018 07.06.2018	Approved
HQ File :01/84/050/00079/AM19/	RLA File :06/24/040/00005/AM19/	Lic.No/Date:0610038864 24.04.2018	
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorisation as under :			
Export Item : FLEXIBLE INTERMEDIATE BULK CONTAINERS			
Quantity : 100000.000 Kg			
Import Item :			
56	Sl. No.	Import Item Description	Quantity approved
	1	POLYPROPYLENE GRANULES	1.1.Kg/Kg content in Export Product
	2	U.V. STABILISER MASTER BATCH (Additive Master Batch Containing 20% U.V. Stabilizer)	0.02 Kg/Kg of export
	3	YARN (Conductive)	1.1.Kg/Kg content in Export Product
	4	TAPE (Conductive)	1.1.Kg/Kg content in Export Product
	5	P.P. GRANULES (To be used for manufacture of packing material)	As per Packing Policy
RA concerned to take further necessary action subject to compliance of other usual conditions.			

Case No.:3/5/84-ALC3/2018	Party Name:BEEKU EXPORTS	Meet No/Date:5/84-ALC3/2018 07.06.2018	Approved
HQ File	RLA File	Lic.No/Date:0410164294	
57			

:01/84/050/00071/AM19/	:04/24/040/00023/AM19/	04.05.2018	
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorisation as applied for as per CAD. GSM Should match in import and export. RA concerned to take further necessary action subject to compliance of other usual conditions.			

Case No.:4/5/84-ALC3/2018	Party Name:KESH KNITWEAR PRIVATE LIMITED	Meet No/Date:5/84-ALC3/2018 07.06.2018	Approved
HQ File :01/84/050/00072/AM19/	RLA File :31/83/040/00015/AM19/	Lic.No/Date:3110067050 14.05.2018	
58	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorisation as applied for as per CAD. GSM Should match in import and export. RA concerned to take further necessary action subject to compliance of other usual conditions.		

Case No.:1/5/84-ALC3/2018	Party Name:AYM SYNTEX LTD.	Meet No/Date:5/84-ALC3/2018 07.06.2018	Status: Deferred
HQ File :01/84/050/00069/AM19/	RLA File :03/94/040/00037/AM19/	Lic.No/Date:0310820996 15.05.2018	Defer Date: 05.07.2018
59	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 05.07.2018.		

**MINUTES OF MANNUAL CASES CONSIDERED IN NORMS COMMITTEE
MEETING No.05/84/AM-19 DATED 07.06.2018 ACTUALLY HELD ON 19.06.2018**

60.

Case No.67	M/s. Loyal Textile Mills Ltd.
NC Meeting No.05/84 AM-19 dt.07.06.2018	F.No. 01/84/050/00022/AM12/DES-V RA F.No.35/24/040/00003/AM12
Enhancement in quantities of chemical inputs for different fibres viz Fibrec I, Fibrec –II and Fibrec –III against the Adv.Authorisation No. 3510033691 dated 12.04.2011.	
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm has submitted the consumption details of fabric used by the firm for manufacture of export item for allowing chemical as per report submitted by the office of Textile Commissioner, Mumbai. Accordingly, Committee decided to modify the norms for the above advance authorization as applied for. Firm is requested to properly maintain the documents / records e.g. item wise Production and Consumption records of the export item under this advance authorisation as record shall be audited by a joint team of officers after a period of six months from the date of publication of this Minute on the website of DGFT. RA concerned may take necessary action subject to compliance of other usual conditions.	

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61.

Case No. 68	M/s. SHOREWALA GLOBAL INDUSTRIES PVT.LTD.
NC Meeting No.05/84 AM-19 dt.07.06.2018	F.No. 01/84/050/00019/AM18/DES.V RA F.No. 05/22/040/00669/AM17
	A A No. 0510402175 dated 06.04.2017
Request for enhancement of wastage in ratified norms against A/A No. 0510402175 dated 06.04.2017	
Decision : M/s Shorewala Global Industries Pvt. Ltd. the representation of the firm dated 17.05.02018 has requested for enhancement of wastage from 10% to 17.65 stating that they fulfilled the wastage 17.65% e.g. export of 4.04 Sqm (850 gms) of ACRYLIC BLANKET and they require 4.76 sqmt (1000 gms) of fabric. Firm has stated that 100 gm of fabric is lost in process of printing itself and other process viz. washing, curring, Stenter, curring, finalizing involve wastage of 0.72 sqm (150 gm) . Committee considered the agenda and decided allow personal hearing to firm for 27.06.2018. The case stands deferred for re-enlisting on 27.06.2018	

62.

Case No. 69	M/s. SHOREWALA GLOBAL INDUSTRIES PVT.LTD.
NC Meeting No.05/AM-19 Dated 07.06.2018	F.No. 01/84/050/00532/AM17/DES.V RA F.No. 05/22/040/00534/AM17
	AA No 05104013295dated 21.01.2017
Request for enhancement of wastage in ratified norms against A/A No. 0510402175 dated 06.04.2017	
Decision : M/s Shorewala Global Industries Pvt. Ltd. the representation of the firm dated 17.05.02018 has requested for enhancement of wastage from 10% to 17.65 stating that they fulfilled the wastage 17.65% e.g. export of 4.04 Sqm (850 gms) of ACRYLIC BLANKET and they require 4.76 sqmt (1000 gms) of fabric. Firm has stated that 100 gm of fabric is lost in process of printing itself and other process viz. washing, curring, Stenter, curring, finalizing involve wastage of 0.72 sqm (150 gm) . Committee considered the agenda and decided allow personal hearing to firm for 27.06.2018. The case stands deferred for re-enlisting on 27.06.2018	

63.

Case No. 70	M/s. SHOREWALA GLOBAL INDUSTRIES PVT.LTD.
NC MEETING NO.05/AM-19 Dated 07.06.2018	F.No. 01/84/050/00076/AM18/DES.V RA F.No. 05/24/040/00100/AM18
	AA No. 0510402740 dated 29.05.2017
Request for enhancement of wastage in ratified norms against A/A No. 0510402175 dated 06.04.2017	
Decision : M/s Shorewala Global Industries Pvt. Ltd. the representation of the firm dated 17.05.02018 has requested for enhancement of wastage from 10% to 17.65 stating that they fulfilled the wastage 17.65% e.g. export of 4.04 Sqm (850 gms) of ACRYLIC BLANKET and they require 4.76 sqmt (1000 gms) of fabric. Firm has stated that 100 gm of fabric is lost in process of printing itself and other process viz. washing, curring, Stenter, curring, finalizing involve wastage of 0.72 sqm (150 gm) . Committee considered the agenda and decided allow personal hearing to firm for 27.06.2018. The case stands deferred for re-enlisting on 27.06.2018	

64.

Case No. 71	M/s. Ultimate Fashion Maker
NC Meeting No.05/AM-19 Dated 07.06.2018	F.No. 01/84/050/00037/AM19/DES.V RA F.No. 05/24/040/00061/AM18
Request for enhancement of mention of unit of measurement in the ratified norms for AA	

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No.0510405798 dated 07.03.2018.

Decision : Committee considered the agenda and noted that firm vide their representation dated 25.05.2018 has stated that Unit of Measurement not indicated in the decision of Minutes of the Meeting No. 3/84/ALC3/2018 dated 10.05.2018. Accordingly, Committee made the correction and consumption of ladies trouser may be read as 2.30Sq mtr per piece.

RA concerned may take necessary action subject to compliance of other usual conditions.

65.

Case No. 72	M/s. Madura Coats Private Limited		
NC Meeting No.05/AM-19 Dated 07.06.2018	F.No. 01/84/050/00037/AM18/DES.V RA F.No. 35/24/040/00001/AM18		
Request for ratification of adhoc norms for the AA No.3510045157 dated 17.04.2017.			
Decision : Committee considered the agenda alongwith relevant documents and reply of the firm and decided to ratify the norms for the above AA as under :			
Export Item : Polyester/Polyester Corespun Yarn/Sewing thread (55/45) made out of 55 % Polyester Filament Yarn+45% Polyester Staple Fibre Blend			
Quantity : 125000.00Kg			
Import Item :			
Sl. No.	Import Item Name	Quantity as per AA	Wastage allowed
1.	Polyester Filament Yarn	71500.000Kg	1%
2.	Polyester Staple Fibre	59062.500kG	2.5%
RA concerned may take necessary action subject to compliance of other usual conditions.			

66.

Case No. 73	M/s. Madura Coats Private Limited		
NC Meeting No.05/AM-19 Dated 07.06.2018	F.No. 01/84/050/00075/AM18/DES.V RA F.No. 35/24/040/00006/AM18		
Request for ratification of adhoc norms for the AA No.3510045179 dated 31.05.2017.			
Decision : Committee considered the agenda alongwith relevant documents and reply of the firm and decided to ratify the norms for the above AA as under :			
Export Item : Polyester/Polyester Corespun Yarn/Sewing thread (70/30) made out of 710 % Polyester Filament Yarn+30% Polyester Staple Fibre Blend			
Quantity : 2000000.00Kg			
Import Item :			
Sl. No.	Import Item Name	Quantity as per AA	Wastage allowed
1.	Polyester Filament Yarn	1456000.000Kg	1%
2.	Polyester Staple Fibre	630000.000Kg	2.5%
RA concerned may take necessary action subject to compliance of other usual conditions.			

67.

Case No. 74	M/s. Concept Clothing
NC Meeting No.05/AM-19 Dated 07.06.2018	F.No. 01/84/050/00280/AM14/DES.V RA F.No. 05/23/040/00331/AM14
Request for modification of adhoc norms foxed for the AA No. 0510371162 dated 18.11.2013.	

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Decision : Committee considered the agenda alongwith relevant documents and noted that firm has made representation dated 22.05.2018, however, the request made by the firm is not clear and Committee decided to allow personal hearing to firm for explanation of his case for 05.07.2018. The case stands deferred for re-enlisting on 05.07.2018.

68.

Case No. 75	M/s Shahi Exports Pvt. Ltd.
NC Meeting No.05/84 AM-19 dt.07.06.2018	F.No.01/84/162/00059AM19/DES-V
Prior fixation of adhoc norms for export of 1. Gents Jacket Made of 100% Polyester Printed Kniitted Fabric GSM-250 (Tolerance + or – 10%) style No.XM0372 under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision : M/S Shahi Exports Pvt. Ltd. vide their letter dated 06.06.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

69.

Case No. 76	M/s Shahi Exports Pvt. Ltd.
NC Meeting No.05/84 AM-19 dt.07.06.2018.	F.No.01/84/162/00060AM19/DES-V
Prior fixation of adhoc norms for export of 1. Girls Trouser Made of 65% Cotton 32% Polyester 3% Spandex Printed Woven Fabric GSM 285 (Tolerance + or –10%) (STYLE NO.DG83D006R) 2. Girls Trouser Made of 65% cotton 32% Polyester 3% Spandex Dyed Woven Fabric GSM-270 (Tolerance + or – 10%) style No.DG83006R under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision : M/S Shahi Exports Pvt. Ltd. vide their letter dated 06.06.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

70.

Case No. 77	M/s Orient Craft Ltd.
NC Meeting No.05/84 AM-19 dt.07.06.2018	F.No.01/84/162/00058/AM19/DES-V
Prior fixation of adhoc norms for export of Ladies Romper made out of 100% Viscose Woven Printed Fabric GSM 145 (Tolerance + or –10%) (STYLE NO.3228-AE) under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision : M/S Orient Craft Ltd. vide their letter dated 04.06.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT	



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(HQ) for fixation the norms again.
GSM should match in import and export.

71.

Case No. 78	M/s Shahi Exports Pvt. Ltd.
NC Meeting No. 05/84 AM-19 dt.07.06.2018.	F.No.01/84/162/00061AM19/DES-V
Prior fixation of adhoc norms for export of Gents Jacket with Hood Made of 70% Cotton 30% Nylon Dyed Woven Fabric GSM 124 and 100% Nylon Dyed Woven Fabric GSM 67 (Tolerance + or – 10%) Style No.XM0513 under special advance license scheme under para 4.04(a)1 FTP 2015-20	
Decision : M/S Shahi Exports Pvt. Ltd. vide their letter dated 07.06.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

72.

Case No. 79	M/s Shahi Exports Pvt. Ltd.
NC M Meeting No.05/84 AM-19 dt.07.06.2018.	F.No.01/84/162/00062AM19/DES-V
Prior fixation of adhoc norms for export of Ladies Jacket with Hood Made of 88% Polyester 12% Nylon Dyed Woven Fabric GSM 128 with 100% Polyester Knitted Dyed Fabric GSM 250 and 100% Polyester Knitted Dyed Fabric GSM 780 (Tolerance + or – 10%) Style No.144J0097 under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision : M/S Shahi Exports Pvt. Ltd. vide their letter dated 07.06.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

73.

Case No. 80	M/s JPM Exports Pvt. Ltd.
NC Meeting No.05/84 AM-19 dt.07.06.2018.	F.No.01/84/162/00063AM19/DES-V RA F.No.02/24/040/00006/AM18/
Request for fixation of adhoc norms for the AA No.0210207533 dated 18.04.2017	
Decision : Committee considered the case as per agenda alongwith other relevant papers and representative from the firm attended the personal hearing on 24.05.2018 and shown the sample, CAD and laymarker for the export product. Accordingly, Committee decided to ratify the norms for the above advance authorisation as applied for as per CAD. GSM Should match in import and export. RA concerned to take further necessary action subject to compliance of other usual conditions.	

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74.

Case No. 81	M/s Shahi Exports Pvt. Ltd.
NC Meeting No.05/84 AM-19 dt.07.06.2018.	F.No.01/84/162/00063AM19/DES-V
Prior fixation of adhoc norms for export of Ladies Jacket with Hood Made of 100% Polyester Dyed Woven Fabric GSM 157 with 96% Nylon 4% Elastane Dyed Woven Fabric GSM 145 and 100% Polyester Knitted Dyed Fabric GSM 215 (Tolerance + or - 10%) Style No.C1735WO under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision : M/S Shahi Exports Pvt. Ltd. vide their letter dated 07.06.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

75.

Case No. 82	M/s Richa Global Exports Pvt.Ltd.
NC Meeting No.06/84 AM-19 dt.21.06.2018.	F.No.01/84/162/00064/AM19/DES-V
Prior fixation of adhoc norms for export of 1. Girls Dress of 100% Polyester Printed Woven Fabric GSM160 (+/- 10%) alongwith Indian Lining Style No.K2701. 2. Girls Blouse of 100% Cotton Yarn Dyed Woven Fabric GSM 106 (Tolerance + or - 10%) Style No.K3977 under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision M/S Richa Global Exports Pvt. Ltd. vide their letter dated 13.06.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

76.

Case No. 83	M/s Brightchoice Overseas
NC Meeting No.05/84 AM-19 dt.07.06.2018	F.No.01/84/162/00056/AM19/DES-V
Prior fixation of adhoc norms under special advance license scheme under para 4.04(a)1 FTP 2015-20 in respect of following export products as under:	
1. Mens Pants Made out of 100% Nylon Woven Fabric width 59 inch +/- 10%, GSM 182 +/- 10% (Item Style No. ADVP)	
2. Mens Shorts Made out of 100% Nylon Woven Fabric width 59 inch +/- 10%, GSM 182 +/- 10% (Item Style No. ADVS)	
3. Mens Pants Made out of 100% Nylon Woven Fabric width 59 inch +/- 10%, GSM 182 +/- 10% (Item Style No. BusPN)	
4. Mens Shorts Made out of 100% Nylon Woven Fabric width 59 inch +/- 10%, GSM 182 +/- 10% (Item Style No. VUSSN)	
5. Mens Pants Made out of 100% Nylon Woven Fabric width 59 inch +/- 10%, GSM 182 +/- 10% (Item Style No. CTP)	
6. Mens Full Sleeve Shirts made out of 100% Nylon Woven Fabrics width : 57/59 inch (+/- 10%), GSM	

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115 (+/-10%)

Decision : M/S Brightchoice Overseas vide their email dated 11.06.2018 requested for fixation of norms for the Item No. 6 as above. On examination of the case as per agenda along with other relevant papers, it observed the norms for the export product 1-5 were approved in the Meeting No. 20/84/AM18 dated 04.01.2018 on repeat basis except item 6. Applicant informed that they are unable to obtain the licence as norms for the Item No. 6 not ratified and now forwarded the CAD and other related documents. **Accordingly, Committee approved the consumption of 2.90 meter per piece for item No.6.** The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

